

Central Administrative Tribunal
Principal Bench: New Delhi

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CP 190/97 in OA 426/94

New Delhi, this the 2nd day of December, 97

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

1. Shankar Lal s/o Sh. Pahalwan Singh
2. Shambu Dayal s/o Sh. Pahalwan Singh
both residents of 201, Palanji,
Mubarakpur, New Delhi.Petitioners

(By Advocate: Shri U. Srivastava)

Vs.

1. The Secretary,
Railway Board,
Rail Bhawan,
New Delhi.
2. General Manager,
Central Railway,
V.T. Bombay.
3. Divisional Railway Manager,
Central Railway, Jhansi Division,
Jhansi.Respondents

(By Advocate: Shri E.X. Joseph)

O R D E R

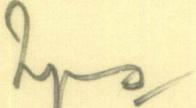
Dr. Jose P. Verghese, Vice-Chairman--

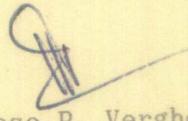
This C.P. has been filed by the petitioner aggrieved by the non-compliance of our order dated 6.2.1995. This court had directed that the respondents shall grant temporary status to all the petitioners and give appropriate placement in the casual labour register in accordance with the relevant rules. It was also stated that they are entitled to the benefit of Rule 6(2) of the Rules. Thereafter the respondents were to offer work to the applicants if and when the re-engagements are made, strictly in accordance with the placement in the register.

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This C.P. has been filed by one Shri Narendra Dev, the applicant in OA No. 883/94. After notice the respondents filed their reply stating that some of the applicants who were senior enough such as Sankar Lal and Shambu Dayal the applicants in OA 426/94 were never considered for re-engagement as per the seniority. But the petitioner was not senior enough at the time when those vacancies were available. Subsequently, by an affidavit dated 1.9.1997 it was stated that as and when the vacancy arises the respondents will consider the case of the petitioner for engagement in accordance with the seniority. On the basis of this undertaking, this C.P. is disposed of and the notices discharged.

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(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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